

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 2081 OF 2014

Prashant Fadnavis & Ors.

... Appellant(s)

VERSUS

State of Uttar Pradesh & Anr.

... Respondent(s)

AND

CRIMINAL APPEAL NO. 2384 OF 2014

Vishwas Kapoor & Ors.

... Appellant(s)

VERSUS

State of Uttar Pradesh & Ors.

... Respondent(s)

OFFICE REPORT

Crl.A.No. 2081 of 2014

The matter above mentioned was listed before the Hon'ble Court on 19th September, 2014 when the Court was pleased to pass the following order:

"We have heard learned counsel for the parties as also the learned counsel for the caveator.

Learned counsel for the caveator accepts notice on behalf of the respondents.

Leave granted.

Hearing expedited.

There shall be stay of the operation and effect of the order dated 10.03.2014 passed by the learned Additional Chief Judicial Magistrate, District Court, Ghaziabad in Case No. 933 of 2014 arising out of Crime Case No. 516 of 2013.

Further, if the appellants appear before the trial court for grant of bail by making appropriate application, the same shall be considered and appellants shall be enlarged on bail to the satisfaction of the concerned trial court on such terms and conditions as may be imposed by the trial court having regard to the facts and circumstances of the case.

Parties are also at liberty to move an application for early hearing, if they have got any proposal for amicable settlement of the dispute between them. "

Service of Notice of Lodgment of Petition of Appeal is complete on both the Respondents and the said Respondents are represented through M/s. Abhish Kumar and H. Raghuvendra, Advocates respectively. Common original records of the High Court and Trial Court have been received but no additional documents have been filed.

Crl.A.No. 2384 of 2014

The matter above mentioned was listed before the Hon'ble Court on 10th November, 2014 when the Court was pleased to pass the following order:

"Heard learned senior counsel appearing on behalf of the petitioners and learned counsel on behalf of respondent No. 2.

Learned senior counsel appearing for the petitioners invited our attention to the Order dated 19.09.2014 passed in S.L.P. (Crl.) No. 7438 of 2014 arising out of the common impugned judgment with respect to the co-accused.

Leave granted.

Hearing expedited.

There shall be stay of the operation and effect of the order dated 10.03.2014 passed by the learned Additional Chief Judicial Magistrate, District Court, Ghaziabad in Case No. 933 of 2014 arising out of Crime Case No. 516 of 2013.

Further, if the appellants appear before the trial court for grant of bail by making appropriate application, the same shall be considered and the appellants shall be enlarged on bail to the satisfaction of the concerned trial court on such terms and conditions as may be imposed by the trial court having regard to the facts and circumstances of the case.

Parties are also at liberty to move an application for early hearing if they have got any proposal for amicable settlement of the dispute between them.

Tag with Criminal Appeal No. 2081 of 2014 @ S.L.P. (Crl.) No. 7438 of 2014. "

Service of Notice of Lodgment of Petition of Appeal is complete on Respondent Nos. 1 to 4 and 6. Respondent No.5 could not be served as he has left the office Tata Motors. Counsel for the Appellant has not provided fresh particulars of Respondent No.5 despite this Registry's letter dated 18th February, 2015. Common original records of the High Court and Trial Court have been received.

Service on Respondent No.5 is incomplete.

The Appeals above-mentioned are listed before the Court of Registrar with this office report.

DATED this the 11th day of August, 2015.

sd/-

ASSISTANT REGISTRAR

COPY TO:

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ASSISTANT REGISTRAR

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